

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
C.M.P. No.231 of 2021**

Lakhindra Pahan

..... ... Petitioner

Versus

1. The State of Jharkhand.
2. The Secretary, Department of Land and Revenue, Project Building, Dhurwa, Ranchi.
3. The Deputy Commissioner, Ranchi.
4. The S.D.O., Ranchi.
5. The Land Acquisition Officer, Ranchi.
6. The Circle Officer, Kanke, Ranchi.
7. The Officer-in-Charge, Sadar, Ranchi.
8. State of Bihar through the Secretary, Land Acquisition Officer, Patna.
9. The Vice Chancellor, Birla Institute of Technology, Mesra, Ranchi.

.... .... Respondents

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. Niranjan Kumar, Advocate  
For the Res. Nos.1 to 7 : Mr. Vineet Prakash, A.C. to S.C.-IV  
For the Res. No.9 : Mr. Sirjeet Choudhary, Advocate  
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03/03.09.2021 The present civil miscellaneous petition is taken up today through Video conferencing.

At the request of learned counsel for the petitioner, the defects as pointed out by the office are ignored.

After some argument, learned counsel for the petitioner seeks permission to withdraw the present civil miscellaneous petition.

Mr. Vineet Prakash, learned A.C. to S.C. IV appearing on behalf of the Opposite Parties Nos.1 to 7 and Mr. Sirjeet Choudhary, learned counsel appearing on behalf of the Opposite Party No.9 have no objection to the same.

In view of the prayer made by the learned counsel for the petitioner, the present civil miscellaneous petition is dismissed as withdrawn.

**(Rajesh Shankar, J.)**

*Rohit*